

Government of Jammu and Kashmir  
Home Department  
Civil Secretariat, Jammu/Srinagar

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Phone.No. 0191-2547169-(J)  
0194-2506262-(S)

NOTIFICATION

Jammu, the 24<sup>th</sup> December, 2020

S. O. 393, Whereas, on 06-7-2020, Police Baramulla during random checking at Kralhar arrested one suspect namely Tahir Ahmad Sheikh S/O Rafeeq Ahmad Sheikh R/O Sutharan Budgam and recovered 01 hand grenade, 01 AK Magazine and 25 AK rounds from his possession; and

2. Whereas, during preliminary questioning, the accused disclosed that he was linked with the banned outfit Hizbul Mujahideen and was working for the said outfit; and

3. Whereas, a case FIR NO. 107/2020 U/S 7/25 A. Act, 23,38 ULA (P) Act, 1967 was registered in Police Station Baramulla and investigation of the case was taken up; and

4. Whereas, during the course of investigation site plan of place of occurrence and seizure memo was prepared and statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

5. Whereas, during the course of investigation it was revealed that the accused Tahir Ahmad Sheikh was actively working for the

terrorist outfit HM and was intending to spread terror among the common masses in the area; and

6. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the below mentioned accused for commission of offence punishable under section 23,38 of Unlawful Activities (Prevention) Act, 1967:-

S.No	Name of the accused	Offence
1	Tahir Ahmad Sheikh S/O Rafeeq Ahmad Sheikh R/O Sitharan Budgam	23,38 ULA (P) Act

7. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

8. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for his prosecution under the provisions of law

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 23,38 ULA (P) Act, in the case FIR No. 107/2020 of Police Station Baramulla.

By Order of the Government of Jammu and Kashmir.

Sd/-

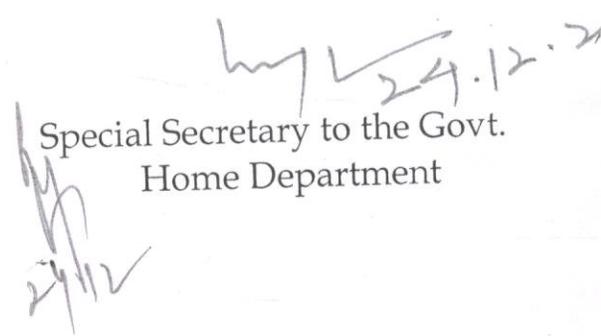
Principal Secretary to the Government  
Home Department.

No. Home/Pros/ 181/S /2020

Dated: 24.12.2020.

**Copy to the:-**

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Director General of Police, Srinagar. The CD file in original is returned herewith.
3. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
4. Private Secretary to Principal Secretary to the Government, Home Department for information of PS(Home).
5. Stock file.

  
Special Secretary to the Govt.  
Home Department